GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO. 2803 ANSWERED ON 11.03.2020

GRANT OF MINING LEASE

†2803. SHRIMATI SHARDABEN ANILBHAI PATEL:

Will the Minister of MINES be pleased to state:

- (a) the role of Union Government in the development of minerals in the country especially with respect to according approval for granting mining lease/ to provide mineral concession to State Governments; and,
- (b) whether the Indian Bureau of Mines plays the role of regulatory body with respect to the conservation and development of mines under Mines and Minerals (Development and Regulation) Act?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

- (a): As per the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 and the Rules framed there under, the Powers have been devolved upon the State Government to grant mineral concessions for the minerals located within their respective jurisdiction, in accordance with law.
- (b): The primary mission of Indian Bureau of Mines is to promote systematic and scientific development of mineral resources of the country (both onshore and offshore), through regulatory inspections of the mines, approval of mining plans and environment management plans as per the statute to ensure minimal adverse impact on environment.
